

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 33/TT/2021

- Subject** : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for five assets under “WR-NR HVDC interconnector for IPP projects in Chattisgarh” in the Northern Region and Western Region.
- Date of Hearing** : 17.8.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 36 others
- Parties Present** : Shri Raghujeet Singh Madan, Advocate, HVPNL
Ms. Sonia Madan, Advocate, HVPNL
Shri R.B. Sharma, Advocate, BRPL
Ms. Rohini Prasad, Advocate, BSPHCL
Shri S.S. Raju, PGCIL
Shri Mukesh Khanna, PGCIL
Shri V.P. Rastogi, PGCIL
Shri B.B. Rath, PGCIL
Shri V. Chandrashekhar, PGCIL
Shri Amit Yadav, PGCIL
Shri Anindya Khare, MPPMCL
Shri Mohd. Asifequbal, HVPNL
Shri Amit Kumar Saini, HVPNL
Ms. Megha Bajpeyi, BRPL

Record of Proceedings

Case was called out for virtual hearing. The order in the petition was reserved on 31.8.2021. However, the order could not be passed prior to the Chairperson demitting office. Accordingly, the matter was re-listed for hearing on 23.6.2022 wherein the Petitioner submitted that inadvertently HVPNL was not impleaded in the instant petition and is now impleaded on 21.6.2022. Accordingly, the matter is listed for hearing today.

2. The learned counsel for the Petitioner submitted that Respondent No. 37, HVPNL, has submitted its reply vide affidavit dated 13.8.2022 and sought two weeks’ time to file rejoinder.



3. The learned counsel of Respondent No. 37, HVPNL, submitted that the reply window was closed on e-filing portal and, therefore, HVPNL could not make their submission and requested to allow it to upload the reply.
4. The Commission directed the Respondents to file/upload their reply by 31.8.2022 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 14.9.2022. The Commission directed that due date of filing the reply and rejoinder should be strictly adhered to and no extension of time shall be granted.
5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

